299

(c) and (d) The revision of user fee in being done as per the provisions of applicable fee rules. For projects under NH (Fee) Rules, 1997 the revision of fee is after every five year and for projects under NH (Fee) Rules, 2008 as amended from time to time, revision of fee is being done annually.

Demand for removal of liquor shops along highways

2778, SHRI M.P. ACHUTHAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Road Safety Forum had demanded for the removal of all liquor shops along the roads and highways in the country;
 - (b) if so, the details of this demand;
- (c) whether the Road Safety Forum has been voicing this demand for a long time;
- (d) whether Government has held a meeting with the Forum to obtain all the details and statistics in this regard; and
 - the action proposed to enhance road safety?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (c) This Ministry has received suggestions from Dr. P. Pullarao, President, Road Safety Forum, Andhra Pradesh from time to time in which it was suggested that the Government of India should instruct National Highways Authority of India (NHAI), to block access to all liquor shops on the National Highways. It was also suggested that an advisory be issued instructing all state governments, to remove liquor shops along the state highways.

The matter of removal of liquor shops along Highways was discussed in the 7th meeting of the National Road Safety Council (NRSC) held on 15.1.2004 in New Delhi and it was unanimously agreed that the licenses for liquor vends should not be given along National Highways. The Chief Secretary/Principal Secretary/Secretary

(Transport) of all States/UTs were requested by this Ministry on 26.08.2007, 22.07.2010 and 1.12.2011 to remove existing liquor shops along National Highways and not to issue fresh licenses to Liquor vendors for operating shops along National highways. It was also stated that States/UT's must review such cases where licenses had already been given in the past to open liquor shops along National highways, and take corrective action. Action is to be taken by the concerned State Government in this regard.

(d) and (e) A meeting was held on 31st July, 2012 in New Delhi which was attended by the Transport Ministers from the States, Pr. Secretaries/Secretaries/Commissioners of Transport and DG/IG of Police of States/UTs. The issues of increase in road accident deaths, institutional mechanism at state/district level to address road safety issues, setting up of state level council/district level committee, creation of state road safety fund, states' annual action plan on road safety, funding of road safety plan on road safety etc. were discussed in the meeting.

The steps suggested and the resolution adopted as a future strategy to reduce road accidents included setting up of state road safety councils and district road safety committees, setting up of road safety funds by pooling of 50% of the penalties realised by way of compounding of traffic offences, identifying and rectification of black spots on state highways and rural roads, setting up of more driving schools with private participation, inclusion of road safety curriculum in school syllabus, enforcement of use of seat belt by four wheelers and use of helmets by two wheelers, action against over-loading, action against drunken driving etc.

Target set under NHDP

2779. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Ministry has fixed targets to achieve construction of 8300 kilometres highways to be completed in the current financial year;
 - (b) if so, the details thereof;
 - (c) the progress made so far in achieving the targets;
- (d) the reasons for not achieving the expected targets under the National Highway Development Programme (NHDP); and